

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

v.

M/s. Rathi Super Steels Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 14.04.2021

ORDER

Renotified to 12.05.2021.

Ritu Sharma



Nirmala Vincent
(Court Officer)